

(d) The two user-members of the consortium, viz. IFFCO and SPIC, have entered into a purchase agreement with the joint venture company in Senegal.

(e) The original agreement entered into in 1982 and valid for 15 years, provides for purchase of 110000 tonnes of phosphoric acid per year at international price FOB Dakar or cost of production, whichever is higher. The cost of production is computed at 80% capacity or actual production, whichever is higher. Besides, there is a provision for additional supply of 50,000 tonnes per annum on an average from 1986 onwards. The price for additional quantity would be fixed for each semester on the basis of the international price.

**Funds Released to States under
RLEGP**

2555. SHRI BABANRAO DHAKNE:
Will the Minister of AGRICULTURE be pleased to state:

(a) whether the State schemes under the Rural Landless Employment Guarantee programmes require prior approval of Union Government for Central assistance;

(b) the amount released to the States under the Rural Landless Employment Guarantee Programmes, State-wise during the years 1987-88 and 1988-89; and

(c) the detailed prescribed procedure of submitting the proposals for approval?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA):

(a) Yes Sir. However, the Rural Landless Employment Guarantee programme (RLEGP) has been discontinued with effect from 1.4.1989.

(b) Statement - I is given below

(c) Statement - II is given below.

STATEMENT-I

Resources released under RLEGP State-wise during the year 1987-88 and 1988-89

(Rs. in lakhs)

Sl. No.	Name of the States/UTs	1987-88	1988-89
1	2	3	4
1.	Andhra Pradesh	6425.69	7009.56
2.	Arunachal Pradesh	30.03	40.65
3.	Assam	920.17	1547.33
4.	Bihar	8525.36	11394.17
5.	Goa	75.24	74.76
6.	Gujarat	2377.40	2686.19
7.	Haryana	616.09	724.99
8.	Himachal Pradesh	399.88	384.83

(Rs. in lakhs)

Sl. No.	Name of the States/UTs	1987-88	1988-89
1	2	3	4
9.	Jammu & Kashmir	489.10	466.97
10.	Karnataka	3097.83	3591.41
11.	Kerala	2502.85	2252.08
12.	Madhya Pradesh	5498.88	6389.84
13.	Maharashtra	4094.45	6063.14
14.	Manipur	68.68	51.84
15.	Meghalaya	96.50	90.51
16.	Mizoram	39.53	28.41
17.	Nagaland	113.48	90.46
18.	Orissa	4105.66	3690.16

(Rs. in lakhs)

Sl No.	Name of the States/UTs	1987-88	1988-89
1	2	3	4
19.	Punjab	693.21	685.20
20.	Rajasthan	2739.59	3278.45
21.	Sikkim	101.76	44.43
22.	Tamil Nadu	5476.48	6161.13
23.	Tripura	241.43	174.44
24.	Uttar Pradesh	11623.71	15480.84
25.	West Bengal	4249.15	3592.00
26.	A & N Islands	62.81	28.08
27.	Chandigarh	16.62	—
28.	D & N Haveli	30.64	22.56

		(Rs. in lakhs)	
Sl. No.	Name of the States/UTs	1987-88	1988-89
1	2	3	4
29.	Daman & Diu	•	7.12
30.	Delhi	36.74	36.79
31.	Lakshadweep	31.56	14.08
32.	Pondicherry	60.27	52.64
	All India	64841.40	76155.04

* Included in Goa.

Note: Resources included the value of foodgrains at subsidised rate.

STATEMENT - II

Projects were prepared by the State Governments as per the Central Guidelines issued under Rural Landless Employment Guarantee Programme (RLEGP) and were approved by the Government of India. Guidelines of the programme provided that a shelf of projects would be prepared by State Government for works to be undertaken under the Programme. Adequate number of projects might be included in the shelf which can be executed during the course of the Plan periods on the basis of Plan allocation for the programme to the States. While preparing the shelf of projects, a conscious effort was to be made to particularly include those works which benefitted the weaker sections of the community.

(2) The guidelines of RLEGP provided that the work projects taken up under the programme should be prepared giving details such as:-

- (i) Purpose of the project.
- (ii) Location of the project.
- (iii) Details of works to be taken up.
- (iv) Estimated cost of project.
- (v) Time required for completion of project and phasing of expenditure.
- (vi) Estimate of foodgrains.
- (vii) Mandays to be generated.
- (viii) Social and Economic benefits.
- (ix) Implementing Agencies.
- (xii) Recoveries to be affected etc.

3. Before sending to the Government of

India, projects were required to be approved by State RLEGP Project Approval Board. Project Approval Board was required to ensure that the projects were prepared in conformity with the objectives of the programme.

Introduction of Fuel Efficient Tractors

2556. SHRI BABANRAO DHAKNE:
SHRIMATI BASAVARAJES-
WARI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have taken a decision to launch a major exercise to popularise fuel-efficient multi-purpose small tractors among the small land-owning farmers in the country;

(b) if so, the details thereof; and

(c) the States where these tractors are likely to be introduced?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR):

(a) Yes, Sir.

(b) The salient features of the proposed scheme are:-

(i) To lower land owning limit for loan for a tractor from 8 acres to 4 acres. This is, however, proposed only for small tractors of below 18 power take off horse power.

(ii) Farmers in the category of 4 to 8 acres of holding should be given bank loans for such tractor sets at reduced rates of interest.